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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 639/2022

PRITPAL SHARMA

APPLICANT

VERSUS

GOVERNMENT OF NCT OF DELHI &
ORS.

RESPONDENTS

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Date: 12/01/2026

FILED THROUGH

Place: New Delhi

Priyanka Swami

Priyanka Swami

Advocate

Standing Counsel For DJB

F-13, Jangpura, New Delhi 110014

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**REPLY/CLARIFICATION ON BEHALF OF DELHI JAL BOARD (DJB)
WITH AFFIDAVIT.**

MOST RESPECTFULLY SHOWETH:

1. That the present clarification/reply is being filed to clarify paragraph 7 of the Reply dated 20.12.2025 filed by the answering respondent. In the said paragraph, it was stated as under:

“That it is specifically pertinent to mention about the copy of FIRs registered for seizure of two tankers in the respective Police Stations, the copy of which has been enclosed as Annexure D in the I.A. In reference to Tanker No. NL-01-AH-2412, it is apprised that the details of this tanker do not match with the record maintained at the filling point of Okhla STP; however, one Tanker bearing No. NL-01-AH-2414 lifted the treated effluent from the

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aforementioned filling point on 07.10.2025. Further, another Tanker No. DL-1L-AF-7337 did not lift treated effluent on the date of FIR i.e. 24.09.2025.”

2. That in the above reference, it is respectfully clarified that the that the answering respondent filed the earlier reply in reference of the copy of FIR dated 07.10.2025 which was attached as annexure to the present I.A but upon the perusal of the official records maintained by the answering respondent in concern with the Okhla STP it came to the knowledge that FIR dated 07.10.2025 suffers from a purely typographical error, which is not attributable in any manner to the answering respondent, the entry register duly maintained at the Okhla Sewage Treatment Plant, it was clearly noted that the tanker which lifted treated effluent water on the relevant date bears Registration No. NL-01-AH-2414 and Token No. 4330. However, due to an inadvertent typographical mistake on the part of the Delhi Police, the tanker number has been incorrectly recorded in the FIR as NL-01-AH-2412, instead of the correct number NL-01-AH-2414. It is further clarified that the said tanker is owned by one Satnam Singh who is empanelled with the answering respondent for

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lifting of the treated effluent. **A true copy of the STP entry register dated 07.10.2025, duly reflecting the correct tanker number and token details, is annexed herewith and marked as Annexure P/1.**

3. That it is respectfully submitted that Satnam Singh is a duly authorised and empanelled contractor of the Delhi Jal Board (DJB) for transportation of treated effluent water, commonly known as treated STP water. The empanelment was granted after due verification pursuant to DJB's advertisement dated 29.12.2018, and formal authorisation was issued vide empanelment letter dated 27.05.2019.
4. That DJB has also issued subsequent circulars, including a letter dated 04.10.2025, clearly reaffirming that the said agency is an authorised entity permitted to lift treated water from designated Sewage Treatment Plants of DJB, strictly for non-potable and environmentally compliant purposes.
5. That it is pertinent to mention that the authorised agencies are permitted to lift treated effluent water only after depositing the requisite charges with the answering respondent through a

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Demand Draft. Upon submission of the said Demand Draft, the agency is allowed to lift treated water strictly to the extent of the quantity/value covered by the Demand Draft, and no lifting beyond the sanctioned amount is permitted. The lifting of treated water is continuously monitored and regulated by the answering respondent, and once the amount covered under the Demand Draft is exhausted, the agency is required to deposit a fresh Demand Draft before any further lifting is allowed.

6. That all tanker operations undertaken by the agency in the name of Satnam Singh are in strict compliance with DJB's operational norms. Proper entries are made at the STP gates, receipts and tokens are issued by DJB for each load of treated water lifted, and tanker deployment is carried out in accordance with DJB's updated guidelines, including the use of GPS-enabled tankers wherever mandated.
7. That in view of the aforesaid facts, any allegation or FIR alleging "groundwater theft" against the agency in the name of Satnam Singh is wholly misconceived, factually incorrect, and unsustainable in law. At all material times, the accused has acted

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strictly under DJB authorisation and is willing to place on record empanelment documents, DJB permission letters, STP receipts, tanker logs, GPS data, and delivery records for verification by this Hon'ble Tribunal.

8. That in light of the facts and circumstances stated hereinabove, it is respectfully submitted that the records maintained by the answering respondent demonstrate that the tanker in question was duly authorised to lift treated effluent water from the Okhla Sewage Treatment Plant on the relevant date, and that the discrepancy in the tanker number reflected in the FIR appears to have arisen on account of a typographical error. It is further submitted that the activity undertaken was confined to the lifting and transportation of DJB-approved treated STP water in accordance with the applicable permissions and operational norms. The present clarification is being placed on record to assist this Hon'ble Tribunal in appreciating the factual position emerging from the official records of the answering respondent.

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 639/2022**

PRITPAL SHARMA**APPLICANT****VERSUS****GOVERNMENT OF NCT OF DELHI &
ORS.****RESPONDENTS****AFFIDAVIT**

I, Bhupesh Kumar, aged about 56 years, S/o Sh. R.P.Bhaskar, presently posted as Chief Engineer (SDW), do hereby solemnly affirm and state as under:

1. That I am posted as stated above and am well conversant with the facts of the present case and as such competent and authorized to swear this affidavit before this Hon'ble Tribunal.
2. That the accompanying Reply has been drafted by our counsel upon my instructions.

That the contents of the accompanying Reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.



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DEPONENT

VERIFICATION

Verified on solemn affirmation at New Delhi on 12 JAN 2026 of January 2026, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

*Identified by
Poojanka Swami
D/4476/10.
I identified the deponent who
has signed in my presence*



Imlec
DEPONENT

BHUPEL KUMAR
CHIEF ENGINEER (JAM)
Delhi Jal Board
(Govt. of NCT of Delhi)
Varunalaya Phase-II, Karol Bagh
New Delhi-110005

Imlec
ATTESTED
NOTARY PUBLIC
(INDIA)

12 JAN 2026

3632 ANNEXURE P/1



Through E-Mail/E-Office
 DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
 OFFICE OF THE EXECUTIVE ENGINEER (SDW) II
 S.T.P. OKHLA, MATHURA ROAD, NEW DELHI-110025
 (eesdw2.djb@nic.in)

No. DJB/EE(SDW)II/2025/ 1032

Dated: - 13/10/25

To

M/s Satnam Singh,
 E-50, Kalkaji, New Delhi 19


Subject: - Detail of tankers lifted treated effluent from filling point Okhla STP for non-potable purposes.

Dear Sir,

This is in reference to your request vide letter dated 08.10.25 received to this office vide diary No. 801 dated 09/10/2025 regarding subject matter. In this context the detail of your tankers lifted treated effluent from Filling Point Okhla STPs on dated 07/10/2025 are as follows:-

S. No	Date	Time	Tanker Number	Capacity (KL)
1	07/10/2025	7:17 PM	DL1M-A-0579	10
2	07/10/2025	7:24 PM	HR58-D-1453	30
3	07/10/2025	7:35 PM	NL01-AH-0697	30
4	07/10/2025	8:16 PM	NL01-AH-2414	30
5	07/10/2025	8:20 PM	DL1G-C-3710	30
6	07/10/2025	8:44 PM	HR63-D-9704	30
7	07/10/2025	8:55 PM	HR38-AF-0556	30
8	07/10/2025	9:54 PM	HR58-D-1453	30
9	07/10/2025	10:15 PM	NL01-AH-0697	30
10	07/10/2025	10:31 PM	DL1M-A-0579	10
11	07/10/2025	10:39 PM	HR63-D-9704	30
12	07/10/2025	11:09 PM	DL1G-C-3710	30
13	07/10/2025	11:29 PM	HR38-AF-0556	30

Thanking you.


 (Anil Kumar)
 Executive Engineer (SDW) II

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Delhi Jal Board, Govt. of NCT of Delhi



Public Notice

To encourage water conservation and for utilization of treated effluent (Grey Water) for Non-Potable purposes i.e. Irrigation, Agriculture, Cooling Plants, Construction Industries, sprinkling on road, flushing & washing etc. Delhi Jal Board has empanelled the following Agencies for providing tankers to transportation the treated effluent in Delhi and NCR region.

S. No.	Name of Agency	Address of Agency	Contact Details
1.	Raj Singh	TA/184-A/2, Tughlakabad Extn. New Delhi-19	+91-9971155280 +91-9211533414
2.	Satnam Singh	E-50, Kalkaji, New Delhi-19	+91-9810130619 011-26439812
3.	Anurag & Co.	A-26B, F.F.C.C. Neb Sarai, New Delhi-68	+91-9212627273
4.	B K Dua	A-26B, F.F.C.C. Neb Sarai, New Delhi-68	+91-9312259873
5.	Aarav & Associates	B-90, F.F.C.C. Neb Sari, New Delhi-68	+91-9312910537
6.	Super Water Supplier	B-23/3, Okhla Ph-2, New Delhi-20	+91-8368940416
7.	Gautam Pump & Engg. Enterprises	A-32, Devli Extn. New Delhi-62	+91-7503058237
8.	Goutam Enterprises	B-629, Block-B, Sangam Vihar, New Delhi-80	+91-9810709037

The beneficiaries can directly contact the above agencies for providing the tankers to transportation the treated effluent from STPs of Delhi Jal Board. the beneficiaries will bear the supply and transportation cost, he can negotiate the transportation cost at their own with the above agencies. Delhi Jal board has no role between supplier & consumer for charge of transportation cost. Delhi Jal board will charge @ Rs. 7/KL against supply of treated effluent.

ISSUED BY P.R.O. (WATER)

Advt. No. J.S.V. 183/2019-20

EE(SDW)II

New Delhi



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Page:

6-10-2025

Date:

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151	H.R 58/D-1453	7:41	30	4080	Pappu
152	H.R 63/D-9704	9:11	30	4110	Keesha
153	H.R 63/D-9704	11:08	30	4140	Keesha
154	H.R 58/D-1453	11:25	30	4170	Pappu
155	H.R 58/D-1453	14:35	30	4200	Pappu
156	H.R 63/D-9704	16:15	30	4230	Keesha

7-10-2025

157	D.U. I.MIA-0579	19:17	10	4240	Jeevach
158	H.R 58/D-1453	19:24	30	4270	Baldeep
159	N.B-01/AH-0697	19:35	30	4300	Rensu
160	N.B-01/AH-2414	20:16	30	4330	Rensu
161	D.U. I.GIC-3710	20:20	30	4360	Suresh
162	H.R 63/D-9704	20:44	30	4390	Mukesh
163	H.R 38/AF-0556	20:55	30	4420	Premkumar
164	H.R 58/D-1453	21:54	30	4450	Baldeep
165	N.B-01/AH-0697	22:15	30	4480	Rensu
166	D.U. I.MIA-0579	22:31	10	4490	Jeevach
167	H.R 63/D-9704	22:39	30	4520	Mukesh
168	D.U. I.GIC-3710	23:09	30	4550	Suresh
169	H.R 38/AF-0556	23:20	30	4580	Premkumar
170	H.R 58/D-1453				

8-10-2025

170	H.R 58/D-1453	00:03	30	4610	Baldeep
171	D.U. I.MIA-0579	00:20	30	4640	Jeevach

128	H.R.551/A-7887	20'13	30	3490	Asiel	151	H.R.581/D-1453	7'41	30	4680	Peppu
129	H.R.381/A-4445	20'26	30	3520	Asiel	152	H.R.631/D-9704	9'11	30	4110	Weishna
130	D.L.141/C-3710	21'00	30	3550	Subash	153	H.R.631/D-9704	11'08	30	4140	Weishna
131	H.R.381/A-0556	21'33	30	3580	Prem Kumar	154	H.R.581/D-1453	11'25	30	4170	Peppu
132	H.R.451/B-6859	22'48	30	3610	Jee Dal	155	H.R.581/D-1453	14'35	30	4200	Peppu
133	D.L.1M1/A-0579	22'55	10	3620	Jee Dal	156	H.R.631/D-9704	16'15	30	4230	Weishna
134	N.L.01/AH-2414	23'34	30	3650	Rentlu						
135	N.L.01/AH-8706	23'45	30	3680	Venol	157	7-10-2025				
136	H.R.581/D-1453	23'54	30	3710	Balbeam	158	D.L.1M1/A-0579	19'17	10	4240	Weishna
						159	H.R.581/D-1453	19'24	30	4270	Balbeam
						160	H.R.581/D-1453	19'34	30	4300	Rentlu
						161	N.L.01/AH-0697	20'16	30	4330	Rentlu
						162	D.L.1M1/A-0579	20'26	30	4360	Subash
						163	H.R.631/D-9704	20'44	30	4390	Mukesh
						164	H.R.581/D-1453	20'55	30	4420	Prem Kumar
						165	H.R.381/A-7887	21'54	30	4450	Balbeam
						166	H.R.581/D-1453	21'15	30	4480	Rentlu
						167	N.L.01/AH-0697	22'31	10	4490	Weishna
						168	D.L.1M1/A-0579	22'39	30	4520	Mukesh
						169	H.R.631/D-9704	22'09	30	4550	Subash
						170	D.L.1M1/A-0556	23'26	30	4580	Prem Kumar
						171	H.R.581/D-1453				
							8-16-2025				
							H.R.581/D-1453	00'03	30	4610	Balbeam
							D.L.1M1/A-0579	00'20	30	4640	Weishna

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